CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 333/2010

Coram: Dr. Pramod Deo, Chairperson

Shri S.Jayaraman, Member Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

Date of Order: 22.12.2010

In the matter of:

Change of name and address of inter-State trading licence of LANCO

Power Trading Limited, Hyderabad

And

In the matter of

National Energy Trading and Services Ltd., Hyderabad

ORDER

Based on an application made under sub-section (1) of Section 15 of

the Electricity Act, 2003 (the Act), Lanco Electric Utility Limited, Hyderabad

(`the licensee`), the Commission on 23.7.2004 granted licence as a category

`A` electricity trader for trading in whole of India, except the State of Jammu

and Kashmir subject to the terms and conditions contained in the licence.

Subsequently, on the request of licensee, the licence granted was upgraded

as Category `F` vide letter dated 25.1.2006. Consequent to the notification

of Central Electricity Regulatory Commission (Procedure, Terms and

Conditions for grant of trading licence and other related matters) Regulations

2009, the Category `F` licence granted to the licensee was re-categorized

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as Category `I`. Subsequently, on the request of the licensee, Commission vide its order dated 5.1.2010 changed the name of the licensee from "LANCO Electric Utility Limited" to "LANCO Power Trading Limited".

- 2. The licensee vide its affidavit dated 11.10.2010 has informed that the name of the company has been changed from LANCO Power Trading Limited to National Energy Trading and Services Ltd. with effect from 2.9.2010. The certificate of change of name from the LANCO Power Trading Limited to National Energy Trading and Services Ltd. dated 2.9.2010 issued by Registrar of Companies, Andhra Pradesh has been placed on record along with the affidavit.
- 3. The affidavit dated 11.10.2010 has been treated as Miscellaneous Petition in terms of Regulations 3(3) of the Central Electricity Regulatory Commission (Payment of Fess) Regulations, 2008 and is being disposed of accordingly.
- 4. Consequent to issue of certificate by the Registrar of Companies, Andhra Pradesh, as noted above, we direct that in the Commission's records, name of the licensee be changed from "LANCO Power Trading Limited" to "National Energy Trading and Services Ltd." and an endorsement to that effect be made by Secretary of the Commission on the licence certificate issued in favour of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

- 5. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.
- 6. The licensee shall publish the notice in respect of the change of name of its company and address in leading newspapers and same shall also be uploaded in its website, for the information of all concerned.

Sd/- Sd/- Sd/- Sd/- Sd/
(M.Deena Dayalan) (V.S.Verma) (S.Jayaraman) (Dr. Pramod Deo)

Member Member Member Chairperson